

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 23rd April, 1975.

NOTIFICATION
INCOME TAX

No. 881(F.No. 404/35/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri J.C.Ahuja, Ram Singh, N.K.Mittal, R.P.Sharma and D.P.Khera who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointments of S/Shri Krishna Kumar, J.C.Dhingra, Satyendra Prakash and J.R.Chananna as Tax Recovery Officers made under Notification Nos. 194(F.No. 404/35/71-ITCC) dated 18.6.1971, 138(F.No. 404/255/72-ITCC) dated 14.7.1972, 385(F.No. 404/177/73-ITCC) dated 18.6.1973 and 428(F.No. 404/177/73-ITCC) dated 4.8.1973 respectively are hereby cancelled with effect from the date S/Shri J.C.Ahuja, Ram Singh, N.K.Mittal, R.P. Sharma and D.P. Khora take over as Tax Recovery Officers.

3. This Notification shall come into force with effect from the date S/Shri J.C.Ahuja, Ram Singh, N.K.Mittal, R.P.Sharma and D.P. Khora take over charge as Tax Recovery Officers.

Sd/-

(T.R. Aggarwal)

Deputy Secretary to the Government of India

The Manager,
Government Of India Press,
New Delhi.

No. 881(F.No. 404/35/75-ITCC)

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(T.R. Aggarwal)

Deputy Secretary to the Government of India